

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-299-2020**

Pradip Desai and anr.

.... Petitioner.

Versus

1. Mapusa Municipal Council and 4 ors.

.... Respondents.

Mr. Chirag Shah, Advocate for the Petitioner.

Mr. Sandesh Padiyar, Advocate for the Respondent No.1.

Ms. Sapna Mordekar, Addl. Government Advocate for the Respondent Nos.2, 3 and 4.

Coram : M. S. SONAK, &**SMT. M. S. JAWALKAR, JJ.****Date : : 2nd November, 2020**

P.C.:

Heard Mr. Chirag Shah, learned Advocate for the petitioner, Mr. Sandesh Padiyar, learned Advocate for the respondent No.1 and Ms. Sapna Mordekar, learned Addl. Government Advocate for the respondent nos.2, 3 and 4.

2. Ms. Mordekar, learned Addl. Government Advocate, states that, in terms of our order dated 23.10.2020, necessary affidavit has been filed alongwith the photographs.

3. Mr. Padiyar, learned Advocate for the respondent No.1-Mapusa Municipal Council, seeks two weeks time to respond to this petition.

4. Accordingly, this petition is now posted on 01.12.2020.

5. The Mapusa Municipal Council to file its reply, latest by 23.11.2020, and furnish an advance copy, to the learned Counsel for the petitioner.

6. If, the petitioner wishes to file rejoinder, they may do so, by the 27.11.2020, by furnishing advance copies to the learned Counsel for the respondents.

7. The interim orders made earlier, to continue, until further orders.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-